

(ड) संघ ने जो प्रांगपत्र पेश किया है रिजर्व बैंक उसके संबंध में संघ से बातचीत कर रहा है और आशा है कि इस बातचीत के दौरान कर्मचारियों के क्वार्टरों के लिए किराया निर्धारित करने के प्रश्न पर भी विचार किया जाएगा।

**बैंक आफ बिहार के कर्मचारियों को  
वी सुविधाएं**

55. श्री रामावतार शास्त्री : क्या वित्त मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि बैंक आफ बिहार के स्टेट बैंक आफ इंडिया के साथ विलय के पश्चात बैंक अधिकारियों ने धीरे-धीरे बैंक आफ बिहार के कर्मचारियों को उन सुविधाओं से वंचित करना आरंभ कर दिया है जो कि उन्हें पहले दी गई थीं ;

(ख) क्या यह भी सच है कि बैंक आफ बिहार के कर्मचारी संघ ने इस सम्बन्ध में सरकार को विशेष पत्र भेजा है;

(ग) यदि हां, तो उसका व्योरा क्या है; और

(घ) सरकार ने कर्मचारियों के अधिकारों की रक्षा करने के लिए क्या कार्यवाही की है ?

वित्त मंत्रालय में राज्य मंत्री (श्री विद्या चरण शुक्ल) : (क) पता चला है कि भूतपूर्व बैंक आफ बिहार के कर्मचारियों को प्रबन्धकों द्वारा कुछ सुविधाएं प्रदान की जाती थीं जैसे त्योहार-अग्रिम, बेतन के अक्षर पर कुल परिलब्धियों के 90 प्रतिशत तक अग्रिम और बोनस। इस बैंक का स्टेट बैंक आफ इंडिया में विलय हो जाने के बाद इन सुविधाओं के सम्बन्ध में जो स्थिति है, इसकी जानकारी सभा पटल पर रखे गए विवरण में दी गई है। [प्रश्नसंख्या में रख बिये गये। देखिये संख्या LT-3710/70]

(ख) और (ग). बैंक आफ बिहार के

कर्मचारी संघ से इस सम्बन्ध में कोई पत्र-आदि विला प्रतीत नहीं होता।

(घ). उपर्युक्त उत्तर को देखते हुए, सरकार द्वारा कर्मचारियों के अधिकारों की रक्षा करने के लिए कोई कार्रवाई किए जाने का सबाल पैदा ही नहीं होता।

**Directors of Nationalised Banks**

57. SHRI BHOGENDRA JHA :  
SHRI RAMAVATAR SHASTRI :  
SHRI K. HALDER :  
SHRI RABI RAY :  
SHRI INDRAJIT GUPTA :  
SHRI YOGANDRA SHARMA :  
SHRI S. M. BANERJEE :  
SHRI SAMINATHAN :  
SHRI DHANDAPANI :  
SHRI MAYAVAN :  
SHRI NARAYANAN :  
SHRI N. R. LASKAR :  
SHRI S. C. SAMANTA :

Will the Minister of FINANCE be pleased to state :

(a) whether Government have chosen panels of persons to be appointed as Directors of nationalised banks;

(b) if so, the name of the persons included in the panels; and

(c) whether the employees' representatives have also been included in the Board of Directors ?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI VIDYA CHARAN SHUKLA) : (a) and (b). No, Sir. However, the first Board of Directors of the fourteen nationalised banks were constituted on 18th July, 1970, in terms of Section 7 (3) of Banking Companies (Acquisition and Transfer of Undertakings) Act, 1970. A statement giving the names of members of first Board of Directors of the fourteen banks is laid on the Table of the House. [Placed in Library. See No. LT-3711/70]

(c) The First Board of Directors do not include representatives of the

employees of the banks. Under the Banking Companies (Acquisition and Transfer of Undertakings) Act, 1970 such representatives are required to be included, in the Boards of Directors to be constituted under the scheme which will be shortly framed by the Central Government under section 9 of that Act.

**Offer to Import High-Speed Diesel Oil by Esso**

58. SHRI VASUDEVAN NAIR  
SHRI RAMAVATAR SHASTRI :  
SHRI ESWARA REDDY :  
SHRI DHIRESWAR KALITA :  
SHRI YOGENDRA SHARMA :

Will the Minister of PETROLEUM AND CHEMICALS AND MINES AND METALS be pleased to state :

(a) whether the American Oil firm ESSO has submitted a proposal offering to import high-speed diesel oil and light diesel oil;

(b) if so, the details thereof;

(c) whether Government have examined the proposal; and

(d) if so, the decision taken thereon ?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND CHEMICALS AND MINES AND METALS (SHRI D. R. CHAVAN) : (a) No.

(b) to (d). Do not arise.

**Arrears of Income Tax against Shri Haridas Mundhra and his Concerns**

59. SHRI C. JANARDHANAN :  
SHRI RAMAVATAR SHASTRI :  
SHRI INDRAJIT GUPTA :  
SHRI YOGENDRA SHARMA :  
SHRI B. K. MODAK :  
SHRI JYOTIRMOY BASU :  
SHRI BHAGABAN DAS :

Will the Minister of FINANCE be pleased to state :

(a) whether the amount of arrears against Shri Haridas Mundhra and his concerns which stood originally at Rs. 479,35,000 has been brought down to Rs. 1.97 crores;

(b) if so, how the original amount has been brought down to the present level; and

(c) the extent to which the arrears outstanding against Shri Mundhra and his concerns have been realised ?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI VIDYA CHARAN SHUKLA) : (a) No, Sir.

(b) Does, Sir.

(c) Information regarding the extent of realisations from Shri Haridas Mundhra and the concerns *controlled* by Shri Mundhra is not readily available. It is being collected and will be laid down on the Table of the Sabha as early as possible.

**Setting up of a new Banking Commission to Make Recommendations re: Policy Changes**

60. SHRI VASUDEVAN NAIR :  
SHRI RAMAVATAR SHASTRI :  
SHRI INDRAJIT GUPTA :  
SHRI H. N. MUKERJEE :  
SHRI DHIRESWARA KALITA :

Will the Minister of FINANCE be pleased to state :

(a) whether it is a fact that no decision has yet been taken on the proposal to set up a new Banking Commission to make recommendations for policy changes following nationalisation of the top commercial banks; and

(b) if so, the reasons for the delay in taking a decision?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI VIDYA CHARAN SHUKLA) : (a) and (b). There has been no proposal under consideration for setting up a new Banking Commission.